

Ratified

Minutes of Meeting No.15/14 scheduled on 15.10.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 15/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 15.10.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:26.11.2013
	Decision : The Committee noted that the firm has not replied to the deficiency letter dated 30.9.2013 and RA, Ahmedabad has not provided information as asked through letter No. 01/80/050/00784/AM11/DES.1/669 dated 09.10.2013. The Committee also noted that the message/copy of deficiency letter in respect of the aforesaid has also been conveyed to both the addressee through email dated 11.10.2013 and 10.10.2013 respectively and decided to await reply. Case is deferred to 26.11.2013.			

2	Case No.:13/15/80-ALC2/2013	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00269/AM14/	RLA File :25/24/040/00015/AM11/	Lic.No/Date:2510003136 22.02.2011	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to MSME on 10.10.2013 which is under examination of MSME and decided to await comments. Case is deferred to 26.11.2013.			

3	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	
	Decision : Based on the DHI written comments vide U.O. 3(74)/10- TSW(B)/224 dated 15.10.2013 and U.O. 3(74)/10- TSW(B)/168 dated 25.07.2013 received on 05.9.2013, the committee decided to ratify norms (Copies of			

written comments are to be forwarded to firm and RLA)

RLA may take necessary action accordingly.

4	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminders dated 30.5.2013 and dated 09.7.2013 and final reminder dated 03.10.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

5	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:26.11.2013
	Decision : The Committee noted that the matter is under examination of PC-VI Section and decided to await comments.			

6	Case No.:44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter issued from DIT directly dated 01.01.2013, subsequent reminders dated 07.2.2013 and dt.24.07.2013 and decided to send final reminder and decided to send an email for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

7	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:26.11.2013
	Decision : The Committee noted that the hardcopy has been sent to Deptt. of C&PC on 16.08.2012 and followed reminder dated 21.01.2013 and decided to send another reminder for expediting their comments.			

8	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's reply received to be forwarded to DIPP for examination and comments.			

9	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 9.7.2013 and decided to send an email reminder for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

10	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.09.2013 and decided to remind them for expediting their reply.			

11	Case No.:19/14/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.05.2013 followed by reminder dated 29.08.2013 and final reminder dated 25.09.2013 and decided to send an email reminder for expediting their reply failing which the committee will be constrained to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

12	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158 30.08.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has replied to DIT directly on 16.09.2013 and the case is under examination with DIT.			

13	Case No.:2/17/80-ALC2/2012	Party Name:PLAST TECH ENGINEERING	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter issued from C&PC directly dated 18.04.2013, subsequent reminder by DGFT dated 30.09.2013 and decided to send final reminder and also send an email for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

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14	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.09.2013 and decided to remind them for expediting their reply.			

15

Case No.:13/26/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved																																																																																																																																																
HQ File :01/80/050/00574/AM13/	RLA File :07/24/040/00366/AM13/	Lic.No/Date:0710092780 31.12.2012																																																																																																																																																	
Decision : Based on DIPP letter dated 15.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of export products may be specified as given below:																																																																																																																																																			
<table><tr><th>Sl. No.</th><th>Net Export Wt.(Kgs.)</th><th>Sl. No.</th><th>Net Export Wt.(Kgs)</th><th>Sl. No.</th><th>Net Export Wt.(kgs.)</th><th>Sl. No.</th><th>Net Export Wt.(kgs.)</th></tr><tr><td>1</td><td>403</td><td>18</td><td>285</td><td>35</td><td>2450</td><td>52</td><td>1680</td></tr><tr><td>2</td><td>104</td><td>19</td><td>250</td><td>36</td><td>896</td><td>53</td><td>820</td></tr><tr><td>3</td><td>4664</td><td>20</td><td>4275</td><td>37</td><td>837</td><td>54</td><td>10850</td></tr><tr><td>4</td><td>527</td><td>21</td><td>1995</td><td>38</td><td>784</td><td>55</td><td>3603</td></tr><tr><td>5</td><td>370</td><td>22</td><td>553</td><td>39</td><td>576</td><td>56</td><td>13000</td></tr><tr><td>6</td><td>903</td><td>23</td><td>585</td><td>40</td><td>775</td><td>57</td><td>3360</td></tr><tr><td>7</td><td>1566</td><td>24</td><td>570</td><td>41</td><td>660</td><td>58</td><td>11250</td></tr><tr><td>8</td><td>6205</td><td>25</td><td>280</td><td>42</td><td>125</td><td>59</td><td>1180</td></tr><tr><td>9</td><td>6675</td><td>26</td><td>11309</td><td>43</td><td>297</td><td>60</td><td>21960</td></tr><tr><td>10</td><td>6413</td><td>27</td><td>545</td><td>44</td><td>288</td><td>61</td><td>30875</td></tr><tr><td>11</td><td>5032</td><td>28</td><td>600</td><td>45</td><td>470</td><td>62</td><td>214.5</td></tr><tr><td>12</td><td>11573</td><td>29</td><td>13790</td><td>46</td><td>345</td><td>63</td><td>1960</td></tr><tr><td>13</td><td>2430</td><td>30</td><td>425</td><td>47</td><td>68</td><td>64</td><td>5750</td></tr><tr><td>14</td><td>335</td><td>31</td><td>182</td><td>48</td><td>1095</td><td>65</td><td>500</td></tr><tr><td>15</td><td>305</td><td>32</td><td>3197</td><td>49</td><td>1320</td><td>66</td><td>42124.5</td></tr><tr><td>16</td><td>310</td><td>33</td><td>2492</td><td>50</td><td>440</td><td>67</td><td>337.5</td></tr><tr><td>17</td><td>265</td><td>34</td><td>1272</td><td>51</td><td>18725</td><td>68</td><td>405</td></tr></table>				Sl. No.	Net Export Wt.(Kgs.)	Sl. No.	Net Export Wt.(Kgs)	Sl. No.	Net Export Wt.(kgs.)	Sl. No.	Net Export Wt.(kgs.)	1	403	18	285	35	2450	52	1680	2	104	19	250	36	896	53	820	3	4664	20	4275	37	837	54	10850	4	527	21	1995	38	784	55	3603	5	370	22	553	39	576	56	13000	6	903	23	585	40	775	57	3360	7	1566	24	570	41	660	58	11250	8	6205	25	280	42	125	59	1180	9	6675	26	11309	43	297	60	21960	10	6413	27	545	44	288	61	30875	11	5032	28	600	45	470	62	214.5	12	11573	29	13790	46	345	63	1960	13	2430	30	425	47	68	64	5750	14	335	31	182	48	1095	65	500	15	305	32	3197	49	1320	66	42124.5	16	310	33	2492	50	440	67	337.5	17	265	34	1272	51	18725	68	405
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2. Quantity of import item at Sl. No. 1 may be allowed as 249499 Kgs. for export products at Sl. No. 1 to 44 inclusive of 153.6 % wastage after taking 5 % recovery from scrap.																																																																																																																																																			
3. Quantity of import item at Sl. No. 2 may be allowed as 171069 Kgs. for export products at Sl. No. 45 to 57 inclusive of 206.7 % wastage after taking 5 % recovery from scrap.																																																																																																																																																			
4. Quantity of import item at Sl. No. 3 may be allowed as 43992 Kgs. for export product at Sl. No. 58 inclusive of 291 % wastage after taking 5 % recovery from scrap.																																																																																																																																																			
5. Quantity of import item at Sl. No. 4 may be allowed as 287682 Kgs. for export products at Sl. No. 59 to 68 inclusive of 173 % wastage after taking 5 % recovery from scrap.																																																																																																																																																			
RLA may take necessary action accordingly.																																																																																																																																																			

	Case No.:23/26/80-ALC2/2012	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
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16	HQ File :01/80/050/00584/AM13/	RLA File :07/24/040/00420/AM13/	Lic.No/Date:0710092968 08.01.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.08.2013 followed by reminder dated 30.09.2013 and decided to send final reminder and also send an email reminder for expediting their reply failing which the committee will be constrained to reject the case.			

17	Case No.:8/26/80-ALC2/2012	Party Name:JINDAL RAIL INFRASTRUCTURE LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00569/AM13/	RLA File :05/23/040/00400/AM13/	Lic.No/Date:0510342981 10.01.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 12.4.2013 followed by reminder dated 29.5.2013 and final reminder dated 29.7.2013 and an email reminder on 26.09.2013 for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

18	Case No.:27/26/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00588/AM13/	RLA File :31/83/040/00164/AM13/	Lic.No/Date:3110056801 11.01.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.4.2013 followed by reminder dated 30.5.2013 and final reminder dated 29.7.2013 and an email reminder on 03.10.2013 for expediting their reply failing which the committee will be constrained to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

19	Case No.:17/26/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00578/AM13/	RLA File :03/94/040/00825/AM13/	Lic.No/Date:0310720787 15.01.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has replied vide their letter dated 24.09.2013 and forwarded to DIPP on 25.09.2013 for examination and comments.			

20	Case No.:15/26/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the representative of firm Shri Ashok Sajwani, Senior Dy. Manager Corporate Affairs, attended personal hearing alongwith Technical Officers before the Committee and the case discussed in details and decided to defer the case as the matter is under examination of PC-VI Section.			

	Case No.:5/26/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred

21	HQ File :01/80/050/00566/AM13/	RLA File :05/23/040/00453/AM13/	Lic.No/Date:0510345480 11.02.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 24.05.2013 followed by reminder dated 29.08.2013 and final reminder dated 25.9.2013 and an email reminder on 26.09.2013 for expediting their reply failing which the committee will be constrained to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

22	Case No.:21/26/80-ALC2/2012	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00582/AM13/	RLA File :02/24/040/00174/AM13/	Lic.No/Date:0210186293 11.02.2013	Defer Date:26.11.2013
	Decision : The Committee noted that reply of the firm already sent to DHI vide ID note dated 07.08.2013 and 02.09.2013. However, the reply is again being sent to DHI for examination and comments.			

23	Case No.:1/26/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case is under examination with C&PC for comments.			

24	Case No.:34/8/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00144/AM14/	RLA File :03/95/040/00036/AM14/	Lic.No/Date:0310732167 22.04.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the hard copy of firm's application to be forwarded again to MSME for examination and comments.			

25	Case No.:33/8/80-ALC2/2013	Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	26.11.2013
	Decision : The Committee noted that the firm is making supply to invalidation letter of EPCG and the matter was referred to EPCG Division for clarification and clarification from EPCG Division is awaited.			

26	Case No.:41/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00151/AM14/	RLA File :03/95/040/01030/AM13/	Lic.No/Date:0310733370 06.05.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the representative of firm Shri Ashok Sajwani, Senior Dy. Manager Corporate Affairs, attended personal hearing alongwith Technical Officers before the Committee and the case discussed in details and decided to defer the case as the matter is under examination of PC-VI Section.			

27	Case No.:35/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00145/AM14/	RLA File :03/95/040/00813/AM13/	Lic.No/Date:0310733531 07.05.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.08.2013 followed by reminder dated 25.09.2013 and decided to send final email reminder for expediting their reply failing which the committee will be constrained to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

28	Case No.:36/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00146/AM14/	RLA File :03/95/040/01006/AM13/	Lic.No/Date:0310733535 07.05.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 29.08.2013 followed by reminder dated 25.09.2013 and decided to send final email reminder for expediting their reply failing which the committee will be constrained to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

29	Case No.:43/8/80-ALC2/2013	Party Name:UNI VTL PRECISION PVT. LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00153/AM14/	RLA File :03/95/040/00095/AM14/	Lic.No/Date:0310733552 07.05.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.09.2013 and decided to remind them for expediting their reply.			

30	Case No.:3/6/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the hard copy of application has been sent to DHI for examination and comments.			

31	Case No.:39/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00149/AM14/	RLA File :03/95/040/00055/AM14/	Lic.No/Date:0310734097 13.05.2013	Defer Date:26.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.09.2013 and decided to remind them for expediting their reply.			

	Case No.:37/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013	Status: Approved
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32			15.10.2013	
	HQ File :01/80/050/00147/AM14/	RLA File :52/24/040/00051/AM13/	Lic.No/Date:5210039749 16.05.2013	
	Decision : Based on DIPP letter dated 15.10.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weight of 64.5 MT may be specified with the quantity of export product. 2. Import items at Sl. No. 1, 2, 3 & 4 shall be of relevant grade and thickness as contained in the export product. 3. Import items at Sl. No. 1, 3 & 4 may be allowed as 1.03 Kgs./Kg. in the export product as claimed by the firm. 4. Import item at Sl. No. 2 may be allowed as 18647 Kgs. as 1.05 Kgs./Kg. in the export product.. 5. Weights of import items at Sl. No. 5 & 6 may be specified as 10856 Kgs. & 200 Kgs. respectively. 6. Quantities of import items at Sl. No.5 & 6 may be allowed on net to net basis with accountability clause. 7. Import item at Sl. No. 7 shall be of relevant grade and dia. as contained in the export product. 8. Quantity of import item at Sl. No. 7 may be allowed as 18 Meters(1306 Kgs.) inclusive of 2 % wastage. 9. Quantities of import items at Sl. No. 8 & 9 (welding Consumables) may be allowed as 450 Kgs & 1282 Kgs. respectively. RLA may take necessary action accordingly.			

33	Case No.: 38/8/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00148/AM14/	RLA File :52/24/040/00045/AM13/	Lic.No/Date:5210039748 16.05.2013	Defer Date:26.11.2013
	Decision : Based on DIPP UO Note dated 15.10.2013, the Committee decided to ask the following information from the firm: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 3. For net weight of components to be manufactured from import items at Sl. No.1, 2 & 3, details of components with net weights thereof may be indicated. 4. Weight of Test Coupons at import item at Sl. No. 8 and justification/basis for the quantities of "Test coupons" .			

34	Case No.: 2/6/80-ALC2/2013	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00093/AM14/	RLA File :56/24/040/00006/AM14/	Lic.No/Date:5610002221 30.05.2013	
	Decision : Based on DIPP letter dated 15.10.2013, the Committee decided to ratify norms of subject authorization as under: Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 5610001234 dated 09.11.2012 ratified in Norms Committee Meeting No.24/80 dated 19/02/2013: 1. Quantity of export products at Sl. 1 & 2 may also be specified as 10,000 Nos. & 20,000 Nos. respectively in addition to their weights. 2. Words "of relevant grade & thickness" may be prefixed with the description of import items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 63070 Kgs. inclusive of 36 % wastage after 1/3rd recovery from scrap.			

4. Quantity of import item at Sl. No 2 may be allowed as applied for i.e. 78020 Kgs. inclusive of 48.5 % wastage after 1/3rd recovery from scrap.

RLA may take necessary action accordingly.

35	Case No.:35/15/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00291/AM14/	RLA File :05/23/040/00067/AM14/	Lic.No/Date:0510356370 06.06.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to MSME on 10.10.2013 for examination and comments.			

36	Case No.:63/15/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00319/AM14/	RLA File :05/23/040/00091/AM14/	Lic.No/Date:0510357229 17.06.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

37	Case No.:64/15/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00320/AM14/	RLA File :05/23/040/00089/AM14/	Lic.No/Date:0510357228 17.06.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

38	Case No.:3/15/80-ALC2/2013	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00259/AM14/	RLA File :03/94/040/00255/AM14/	Lic.No/Date:0310738419 20.06.2013	Defer Date:26.11.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to request RA/firm to immediately forward copy of application for consideration of the case.			

39	Case No.:27/15/80-ALC2/2013	Party Name:TRELLEBORG INDUSTRIAL PRODUCTS INDIA PRIVATE LTD	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00283/AM14/	RLA File :07/24/040/00088/AM14/	Lic.No/Date:0710096218 26.06.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the hardcopy of the firm's application to be forwarded to DIPP(Chem.) for examination and comments.			

	Case No.:20/15/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013	Status: Deferred
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40			15.10.2013	
	HQ File :01/80/050/00276/AM14/	RLA File :03/95/040/00257/AM14/	Lic.No/Date:0310739479 28.06.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI/DIPP on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

41	Case No.:10/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

42	Case No.:11/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

43	Case No.:21/15/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00277/AM14/	RLA File :03/95/040/00170/AM14/	Lic.No/Date:0310739825 02.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

44	Case No.:38/15/80-ALC2/2013	Party Name:KGR INDUSTRIES	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00294/AM14/	RLA File :09/24/040/00173/AM14/	Lic.No/Date:0910056807 17.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DIPP on 10.10.2013, the case pertains to DHI and decided to forward the copy of application to DHI for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

45	Case No.:37/15/80-ALC2/2013	Party Name:ADDAGUDI EXPORTS PVT. LTD.,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00293/AM14/	RLA File :09/24/040/00159/AM14/	Lic.No/Date:0910056812 18.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to MSME on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

46	Case No.:58/15/80-ALC2/2013	Party Name:USHA MARTIN LIMITED,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00314/AM14/	RLA File :02/24/040/00051/AM14/	Lic.No/Date:0210192100 22.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 11.10.2013.			

47	Case No.:33/15/80-ALC2/2013	Party Name:SEATO AUTO ACCESSORIES (INDIA) PVT. LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00289/AM14/	RLA File :10/24/040/00027/AM14/	Lic.No/Date:1010054266 30.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DIPP on 10.10.2013. After examination DIPP informed that, the case pertains to NC-V and the same may be transfer to them accordingly.			

48	Case No.:59/15/80-ALC2/2013	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00315/AM14/	RLA File :09/24/040/00160/AM14/	Lic.No/Date:0910056957 30.07.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DIPP on 11.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 11.10.2013.			

49	Case No.:2/15/80-ALC2/2013	Party Name:ELECTRONIC INSTRUMENTATION	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00258/AM14/	RLA File :33/24/040/00006/AM14/	Lic.No/Date:3310027177 05.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that copy of application has not been received in NC and decided to request RA/firm to immediately forward copy of application for consideration of the case.			

50	Case No.:28/15/80-ALC2/2013	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00284/AM14/	RLA File :22/21/040/00043/AM14/	Lic.No/Date:2210014079 06.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.10.2013 for examination and comments.			

51	Case No.:26/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00282/AM14/	RLA File :05/23/040/00177/AM14/	Lic.No/Date:0510362199 07.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DIPP on 10.10.2013, the case pertains to DHI and decided to forward the copy of application to DHI for examination and comments and EPCG			

	clarification letter issued to the firm on 10.10.2013.
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52	Case No.:45/15/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00301/AM14/	RLA File :03/94/040/00305/AM14/	Lic.No/Date:0310744564 07.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DIPP on 10.10.2013 for examination and comments.			

53	Case No.:47/15/80-ALC2/2013	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00303/AM14/	RLA File :31/83/040/00084/AM14/	Lic.No/Date:3110059801 07.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 11.10.2013, the case pertains to DIPP and decided to forward the copy of application to DIPP for examination and comments.			

54	Case No.:15/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00271/AM14/	RLA File :05/23/040/00195/AM14/	Lic.No/Date:0510362332 08.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DHI on 10.10.2013 for examination and comments and EPCG clarification letter issued to the firm on 10.10.2013.			

55	Case No.:25/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00281/AM14/	RLA File :05/23/040/00198/AM14/	Lic.No/Date:0510362325 08.08.2013	Defer Date:26.11.2013
	Decision : Based on DIPP UO Note dated 15.10.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Specific use of import items at Sl. No. 2 & 3 in the export product and basis for their quantities.			

56	Case No.:17/15/80-ALC2/2013	Party Name:LIUGONG INDIA PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00273/AM14/	RLA File :56/24/040/00014/AM14/	Lic.No/Date:5610002660 13.08.2013	
	Decision : On the recommendation of DHI representative present in the meeting, the Committee decided to ratify norms of subject authorization as per General Note-4 of Engineering Products. RLA may take necessary action accordingly.			

	Case No.:18/15/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS	Meet No/Date:15/80-ALC2/2013	Status: Deferred
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57		LTD.	15.10.2013	
	HQ File :01/80/050/00274/AM14/	RLA File :05/23/040/00205/AM14/	Lic.No/Date:0510362566 13.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm has not replied to this directorate letter dated 10.10.2013. The committee also observed that the number of items which are imported are pipe fittings, and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to request firm to get description of the export products amended from RA and inform to the Committee or they may offer necessary clarification in this regard.			

58	Case No.:14/15/80-ALC2/2013	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DIPP on 10.10.2013 and observed that this pertains to C&PC and accordingly decided to forward the copy of application to C&PC for examination and comments.			

59	Case No.:22/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00278/AM14/	RLA File :05/23/040/00202/AM14/	Lic.No/Date:0510363048 20.08.2013	Defer Date:26.11.2013
	Decision : Based on DIPP UO Note dated 15.10.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format. 2. Quantity of import item at Sl. No. 3 in Nos. also in addition to its weight.			

60	Case No.:23/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00279/AM14/	RLA File :05/23/040/00203/AM14/	Lic.No/Date:0510363049 20.08.2013	Defer Date:26.11.2013
	Decision : Based on DIPP UO Note dated 15.10.2013, the Committee decided to ask the following information from the firm: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-Export Product wise. 2. Quantities of import items at Sl. Nos. 7 to 11 in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 12 & 13 in meters also in addition to their weights.			

61	Case No.:29/15/80-ALC2/2013	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00285/AM14/	RLA File :05/24/040/00173/AM14/	Lic.No/Date:0510363177 21.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application has been sent to DIT on 11.10.2013 for examination and comments.			

62	Case No.:1/12/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00205/AM14/	RLA File :07/24/040/00144/AM14/	Lic.No/Date:0710097670 22.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.			

63	Case No.:1/15/80-ALC2/2013	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00257/AM14/	RLA File :07/24/040/00125/AM14/	Lic.No/Date:0710097665 22.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.			

64	Case No.:24/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00280/AM14/	RLA File :05/23/040/00212/AM14/	Lic.No/Date:0510363388 23.08.2013	Defer Date:26.11.2013
	Decision : Based on the DIPP UO Note dated 15.10.2013, the Committee decided to seek information from the firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-Export Product wise. 2. Quantities of import items at Sl. No. 4 to 9, 12 to 14, 16 to 29 & 34 in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 10, 11 & 15 in meters also in addition to their weights.			

65	Case No.:34/15/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00290/AM14/	RLA File :53/24/040/00004/AM14/	Lic.No/Date:5310017300 23.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to C&PC on 10.10.2013 which is under examination of C&PC and decided to await comments. Case is deferred to 26.11.2013.			

66	Case No.:16/15/80-ALC2/2013	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00272/AM14/	RLA File :05/23/040/00221/AM14/	Lic.No/Date:0510363605 26.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DIPP on 10.10.2013 and observed that this pertains to MSME and accordingly decided to forward the copy of application to MSME for examination and comments. Case is deferred to 26.11.2013.			

	Case No.:30/15/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved
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67	HQ File :01/80/050/00286/AM14/	RLA File :02/24/040/00065/AM14/	Lic.No/Date:0210193371 26.08.2013	
	Decision : : Based on the DHI written comments dated 15.10.2013, the committee decided to ratify norms as per GN-4. RLA may take necessary action accordingly.			

68	Case No.: 31/15/80- ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00287/AM14/	RLA File :02/24/040/00063/AM14/	Lic.No/Date:0210193369 26.08.2013	
	Decision : Based on the DHI written comments dated 15.10.2013, the committee decided to ratify norms as per GN-4. RLA may take necessary action accordingly.			

69	Case No.: 32/15/80- ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00288/AM14/	RLA File :02/24/040/00068/AM14/	Lic.No/Date:0210193370 26.08.2013	
	Decision : Based on the DHI written comments dated 15.10.2013, the committee decided to ratify norms as per GN-4. RLA may take necessary action accordingly.			

70	Case No.: 57/15/80- ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00313/AM14/	RLA File :09/24/040/00246/AM14/	Lic.No/Date:0910057354 26.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI on 11.10.2013 which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.			

71	Case No.: 12/15/80- ALC2/2013	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00268/AM14/	RLA File :06/24/040/00011/AM14/	Lic.No/Date:0610033669 27.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			

72	Case No.: 54/15/80- ALC2/2013	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred

	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI on 11.10.2013 which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.			
73	Case No.:19/15/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00275/AM14/	RLA File :05/23/040/00226/AM14/	Lic.No/Date:0510363870 29.08.2013	Defer Date:26.11.2013
	Decision :Based on the DHI representative recommendation, the committee decided to call for clarification on export item description. Case is deferred to 26.11.2013.			
74	Case No.:67/15/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00323/AM14/	RLA File :03/95/040/00326/AM14/	Lic.No/Date:0310747481 29.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI and DIPP both on 11.10.2013 and observed that this pertains to DIPP which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			
75	Case No.:68/15/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00324/AM14/	RLA File :03/95/040/00364/AM14/	Lic.No/Date:0310747478 29.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			
76	Case No.:5/15/80-ALC2/2013	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00261/AM14/	RLA File :11/24/040/00003/AM14/	Lic.No/Date:1110027643 30.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			
77	Case No.:55/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00311/AM14/	RLA File :09/24/040/00249/AM14/	Lic.No/Date:0910057433 30.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI and DIPP both on 11.10.2013 and observed that this pertains to DHI which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.			
				Status:

78	Case No.:56/15/80-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:15/80-ALC2/2013 15.10.2013	Deferred
	HQ File :01/80/050/00312/AM14/	RLA File :09/24/040/00250/AM14/	Lic.No/Date:0910057434 30.08.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI and DIPP both on 11.10.2013 and observed that this pertains to DHI which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.			

79	Case No.:60/15/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00316/AM14/	RLA File :04/24/040/00096/AM14/	Lic.No/Date:0410149287 30.08.2013	
	Decision : Based on the DHI written comments dated 15.10.2013, the committee decided to ratify norms as under: Item No. 1,2,3 - 1.02 Kg/Kg of relevant pipe. Item No. 5 - 16 MT Item No.15 – 1.03 Kg/Kg of relevant plate. Remaining items net to net under GN-4. RLA may take necessary action accordingly.			

80	Case No.:61/15/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00317/AM14/	RLA File :04/24/040/00097/AM14/	Lic.No/Date:0410149288 30.08.2013	
	Decision : Based on the DHI written comments dated 15.10.2013, the committee decided to ratify norms as under: Item No. 1,2,3 - 1.02 Kg/Kg of relevant pipe. Item No. 5 - 24 MT Item No.15 – 1.03 Kg/Kg of relevant plate. Remaining items net to net under GN-4. RLA may take necessary action accordingly.			

81	Case No.:39/15/80-ALC2/2013	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00295/AM14/	RLA File :05/23/040/00219/AM14/	Lic.No/Date:0510364089 02.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to Shri S.K. Jain, DIPP on 11.10.2013 and observed that this pertains to Shri Nandlal, DIPP and decided to send the copy of application to Shri Nand Lal, Sr. DO, DIPP for examination and comments. Case is deferred to 26.11.2013.			

	Case No.:62/15/80-ALC2/2013	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
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82	HQ File :01/80/050/00318/AM14/	RLA File :09/24/040/00238/AM14/	Lic.No/Date:0910057465 02.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 11.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			

83	Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DHI on 11.10.2013 and observed that this pertains to DEIT and accordingly decided to forward the copy of application to DEIT for examination and comments. The case is to be relisted on 12.11.2013.			

84	Case No.:53/15/80-ALC2/2013	Party Name:TATA HITACHI CONSTRUCTION MACHINERY CO. LTD,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Approved
	HQ File :01/80/050/00309/AM14/	RLA File :02/24/040/00072/AM14/	Lic.No/Date:0210193747 03.09.2013	
	Decision : Based on the DHI written comments dated 15.10.2013, the committee decided to ratify norms as per GN-4. RLA may take necessary action accordingly.			

85	Case No.:6/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00262/AM14/	RLA File :05/23/040/00234/AM14/	Lic.No/Date:0510364501 04.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DHI on 10.10.2013 and observed that this pertains to DIPP and accordingly decided to forward the copy of application to DIPP for examination and comments. Case is deferred to 26.11.2013.			

86	Case No.:65/15/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00321/AM14/	RLA File :03/95/040/00440/AM14/	Lic.No/Date:0310748374 04.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI & DIPP both on 10.10.2013 and observed that this pertains to DIPP which is under examination of DIPP and decided to await comments of DIPP. Case is deferred to 26.11.2013.			

87	Case No.:40/15/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00296/AM14/	RLA File :05/23/040/00243/AM14/	Lic.No/Date:0510364684 05.09.2013	Defer Date:26.11.2013

Decision : The Committee noted that the case has been forwarded to DHI on 10.10.2013 which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.

88	Case No.:48/15/80-ALC2/2013	Party Name:RHYTHMSOFT ROBOTICS & AUTOMATION PVT.LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00304/AM14/	RLA File :31/82/040/00106/AM14/	Lic.No/Date:3110060245 05.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DHI on 11.10.2013 and observed that this pertains to DEIT and accordingly decided to forward the copy of application to DEIT for examination and comments. Case is deferred to 26.11.2013.			

89	Case No.:51/15/80-ALC2/2013	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00307/AM14/	RLA File :05/24/040/00208/AM14/	Lic.No/Date:0510364908 06.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 11.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			

90	Case No.:7/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00263/AM14/	RLA File :05/23/040/00240/AM14/	Lic.No/Date:0510364979 09.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI on 10.10.2013 which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.			

91	Case No.:36/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to Policy –VI for certain clarifications and decided to await clarifications. Case is deferred to 26.11.2013.			

92	Case No.:42/15/80-ALC2/2013	Party Name:BECTION DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00298/AM14/	RLA File :05/23/040/00244/AM14/	Lic.No/Date:0510364978 09.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to C&PC on 10.10.2013 which is under examination of C&PC and decided to await comments. Case is deferred to 26.11.2013.			

	Case No.:43/15/80-ALC2/2013	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
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93	HQ File :01/80/050/00299/AM14/	RLA File :05/23/040/00238/AM14/	Lic.No/Date:0510364981 09.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to MSME on 10.10.2013 which is under examination of MSME and decided to await comments. Case is deferred to 26.11.2013.			

94	Case No.:52/15/80-ALC2/2013	Party Name:SHARMA PHARMACEUTICAL PVT LTD	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00308/AM14/	RLA File :34/24/040/00131/AM14/	Lic.No/Date:3410037864 11.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm's application was forwarded to C&PC and observed that this pertains to DIPP and accordingly decided to forward the copy of application to DIPP for examination and comments. Case is deferred to 26.11.2013.			

95	Case No.:9/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00265/AM14/	RLA File :05/23/040/00235/AM14/	Lic.No/Date:0510365202 12.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			

96	Case No.:44/15/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00300/AM14/	RLA File :03/94/040/00476/AM14/	Lic.No/Date:0310749277 12.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			

97	Case No.:4/15/80-ALC2/2013	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00260/AM14/	RLA File :05/23/040/00248/AM14/	Lic.No/Date:0510365514 13.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to MSME on 10.10.2013 which is under examination of MSME and decided to await comments. Case is deferred to 26.11.2013.			

98	Case No.:41/15/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:15/80- ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00297/AM14/	RLA File :05/23/040/00253/AM14/	Lic.No/Date:0510365538 13.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the firm has not replied to this directorate letter dated 10.10.2013. The committee also observed that the number of items which are imported are pipe fittings, and the description of the export product also shows Pre-fabricated pipe, pipe fittings. The Committee felt that from the description of			

the EP, words pipe and pipe fittings needs to be removed. Accordingly, the Committee decided to request firm to get description of the export products amended from RA and inform to the Committee or they may offer necessary clarification in this regard.

99	Case No.:66/15/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00322/AM14/	RLA File :03/95/040/00477/AM14/	Lic.No/Date:0310749499 13.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 which is under examination of DIPP and decided to await comments. Case is deferred to 26.11.2013.			

100	Case No.:49/15/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00305/AM14/	RLA File :34/24/040/00102/AM14/	Lic.No/Date:3410037946 16.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to C&PC on 11.10.2013 which is under examination of C&PC and decided to await comments. Case is deferred to 26.11.2013.			

101	Case No.:8/15/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00264/AM14/	RLA File :05/23/040/00255/AM14/	Lic.No/Date:0510366078 19.09.2013	Defer Date:26.11.2013
	Decision : Based on the DIPPUO Note dated 15.10.2013, the Committee decided to seek information from the firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 13 of Standard Deficiency Format-Export Product wise. 2. Quantities of import items at Sl. No. 4, 5 & 6 in Nos. also in addition to their weights.			

102	Case No.:46/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DHI on 10.10.2013 which is under examination of DHI and decided to await comments. Case is deferred to 26.11.2013.			

103	Case No.:69/15/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:15/80-ALC2/2013 15.10.2013	Status: Deferred
	HQ File :01/80/050/00325/AM14/	RLA File :32/21/040/00102/AM14/	Lic.No/Date:3210067795 26.09.2013	Defer Date:26.11.2013
	Decision : The Committee noted that the case has been forwarded to DIPP on 10.10.2013 after examination DIPP informed that, the case pertains to DHI and application to be forwarded to DHI for examination. Case is deferred to 26.11.2013.			

S.No.352

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date (i) 0710073874 dt.27.08.2010 (ii) 0710072313 dt.07.06.2010 (iii) 0710070294 dt.17.03.2010 (iv) 0710075610 dt.24.11.2010
Meeting No. 15/14		RA.F.No.07/24/040/00207/AM11	
Date: 15.10.2013		Ratification of norms	

The Committee noted that the firm has replied vide their e-mail on 08.10.2013 and forwarded to MSME on 10.10.2013 for examination and comments. Case is deferred to 26.11.2013.

Sl.No.353

Case No. A/R-80	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date 0510275831 dt.27.10.2010
Meeting No. 15/14		RA.F.No.05/23/040/00204/AM12	
Date: 15.10.2013		Revision of norms	

The Committee decided to ratify norms of subject authorization as per DC(MSME) UO No. 30(246)/11-ME dated 03.10.2013 (copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

S.No.354

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No. 15/14		RA.F.No.05/24/040/00318/AM10	
Date: 15.10.2013		Revision of norms	

The Committee noted that the matter is under examination of PC-VI Section and decided to await comments. Case is deferred to 26.11.2013.

Sl.No.355

Case No. A/R -41	M/s. Bharat Heavy Electricals Ltd., Ranipet	HQ F.No.01/80/50/00572/AM12/DES-I	Lic.No. & Date 6110000728 dt.27.12.2011
Meeting No. 15/14		RA F.No.61/24/040/00055/AM12	
Date: 15.10.2013		Revision of norms	

The Committee noted that the case was already discussed in NC meeting held on 01.10.2013 and decided to withdraw this case.

S.No.356

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date 0310557677 dt.29.01.2010
Meeting No. 15/14		RA.F.No.03/95/040/00712/AM10	
Date: 15.10.2013		Amendment in quantities / addition of additional import items	

The Committee noted that firm has not replied to deficiency letter dated 29.05.2013 followed by reminder dated 09.07.2013 and decided to send final reminder and also send an email reminder for expediting their reply. Case is deferred to 26.11.2013.

S.No.357

Case No. A/R-142	M/s. Tema India Ltd.,	HQF.No.01/80/050/00583/AM13/DES.I	Lic. No. & date 0310594253 dt.28.09.2010
Meeting No. 15/14		RA.F.No.03/95/040/00543/AM11	
Date: 15.10.2013		Ratification of norms	

The Committee noted that firm has not replied to deficiency letter dated 30.09.2013 and decided to remind them for expediting their reply. Case is deferred to 26.11.2013.

S.No.358

Case No. A/R-75	M/s. Clyde	HQF.No.01/80/050/00246/AM13/DES.I	Lic. No. & date
Meeting No. 15/14	Pumps India	RA.F.No.05/23/040/00073/AM13	0510327269
Date: 15.10.2013	Pvt. Ltd., New Delhi	Fixation of norms	dt.14.06.2012

The Committee noted that firm's request has been sent to DHI on 07.10.2013 for examination and comments. Case is deferred to 26.11.2013.

S.No.359

Case No. A/R-76	M/s. Vem	HQF.No.01/80/050/00617/AM10/DES.I	Lic. No. & date
Meeting No. 15/14	Technologies	RA.F.No.09/24/040/00373/AM10	0910040368
Date: 15.10.2013	Pvt. Ltd., Hyderabad	Fixation of norms	dt.18.12.2009

The Committee noted that firm's request has been sent to DC(MSME) on 10.10.2013 for examination and comments. Case is deferred to 26.11.2013.

S.No.360

Case No. A/R-77	M/s. Godrej &	HQF.No.01/80/050/00054/AM14/DES.I	Lic. No. & date
Meeting No. 15/14	Boyce Mfg. Co.	RA.F.No.03/94/040/00984/AM13	0310729487
Date: 15.10.2013	Ltd., Mumbai	Request for revision of norms	dt.25.03.2013

The Committee noted that firm's request has been sent to DIPP on 08.10.2013 for examination and comments. Case is deferred to 26.11.2013.

Sl.No.361

Case No. C-07	M/s. Alpha	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 15/14	Technologies Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power supply Unit PCB Assembly etc" in respect of 100% EOU - reg
Date: 15.10.2013		

The Committee noted that firm's application has been sent to DIT on 09.07.2013 and case is under examination with DIT. Case is deferred to 26.11.2013.

S.No.362

Case No. C-04	Reference received	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No. 15/14	from Addl. DGFT, Kolkata of M/s. Larsen & Toubro Ltd., Kolkata	Clarification against SION at Sl. No. C-1647 Engineering Product – reg.
Date: 15.10.2013		

The Committee noted that firm's reply dated 10.09.2013 has been sent to DHI on 25.07.2013 for examination and comments. Case is deferred to 26.11.2013.

S.No.363

Case No. C-05	M/s. British Engines	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No. 15/14	India Pvt. Ltd., Bangalore	Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 15.10.2013		

The Committee noted that firm's application has been sent to DHI on 25.07.2013 for examination and comments. Case is deferred to 26.11.2013.

S.No.364

Case No. C-06	M/s. Raulimex	HQF.No.01/80/162/00226/AM14/DES.I
Meeting No. 15/14	Industries Ltd., Mumbai	Modification of SION C-1647 in respect of Advance Authorization No.03010748689 dated 06.09.2013 issued under Para 4.7 of HBP (Vol.-I) – reg.
Date: 15.10.2013		

The Committee noted that firm's application has been sent to DHI on 03.10.2013 for examination and comments. Case is deferred to 26.11.2013.

S.No.365

Case No. A/R-78	M/s. Alstom	HQF.No.01/80/050/00305/AM10/DES.I	Lic. No. & date
Meeting No. 15/14	Projects India	RA.F.No.03/94/040/00346/AM10	0310533764
Date: 15.10.2013	Ltd., Mumbai	Request for revision of norms	dt.13.08.2009

The Committee noted that firm's request has been sent to DHI on 06.10.2013 for examination and comments. Case is deferred to 26.11.2013.
